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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 19/NCLT/AHM/2017
With Gujarat High Court C.A. No. 518/2016**

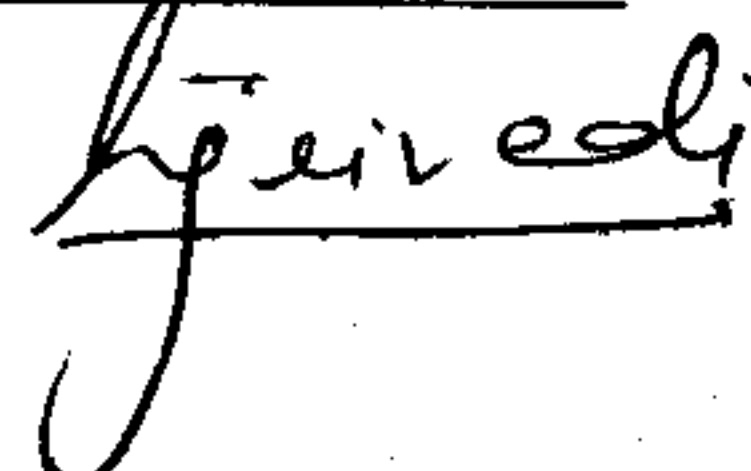
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017**

Name of the Company: Heritage Khirasara Palace Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Hiren J Trivedi	Advocate	Petitioner	

2.

ORDER

Learned Advocate Mr. Hiren Trivedi i/b Sharvil Majmudar present for Petitioner.

Additional affidavit filed.

Pari Stock Trading Pvt Ltd (Transferor Company) filed this petition under section 230- 231 and 232 of Companies Act, 2013 for sanction of proposed scheme for arrangement in the nature of Amalgamation between Pari Stock Trading Pvt Ltd (Transferor Company) into Heritage Khirasara Palace Pvt Ltd (Transferee Company).

The Hon'ble High Court of Gujarat by its order dated 14.12.2016 made in CA 517/2016 dispense with the meetings of the equity shareholders and unsecured creditors. It is mentioned in the order of the Hon'ble High Court of Gujarat that there is no secured creditor.

Heard learned counsel for petitioner. Affidavit of Director of petitioner company filed. It is stated in the affidavit that notice to Reserve Bank of India and Competition Commission of India are not necessary in the present case.

The hearing on this petition shall take place before this Tribunal on 31.05.2017.

Considering the section 230(5) and Rule 16 of Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, this Tribunal passes the following order: -

- 1) Date of hearing fixed on 31.05.2017.
- 2) Notice of hearing of this petition shall be advertised in "Financial Express Saurashtra edition and Saurashtra Aas Pass Daily Saurashtra edition" not less than

ten days before the fixed date of hearing, calling for objections, if any on or before the date of hearing.

3) Notice to following statutory authorities in Form no. CAA 3 accompanied with the copy of scheme of arrangement, copy of petition and its annexures along with the copy of this order to

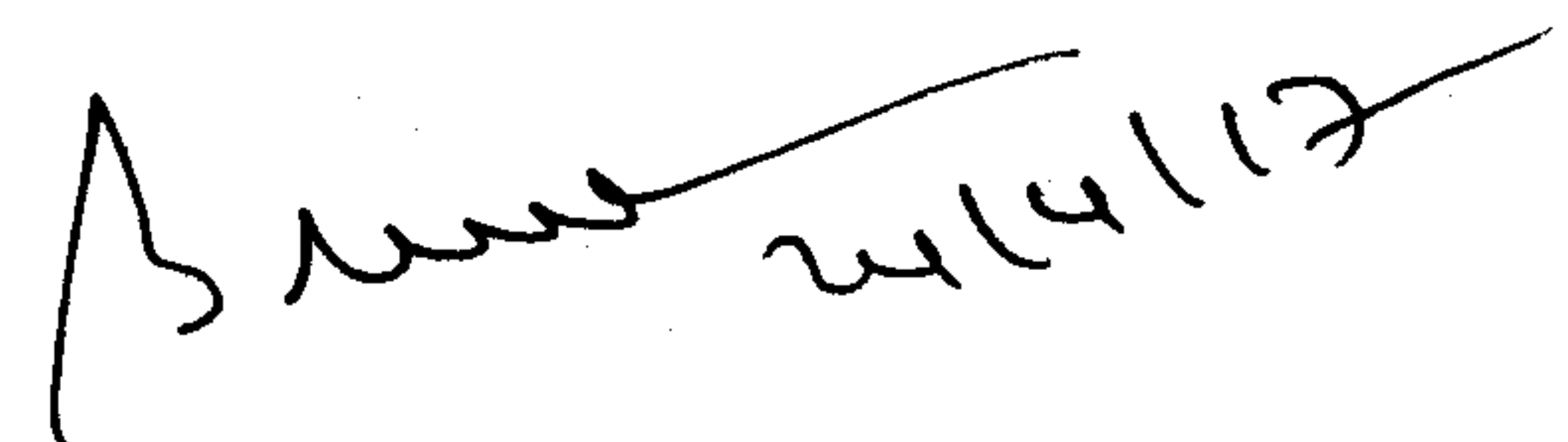
- a. Central Government through Regional Director Gujarat Western Region
- b. Registrar of Companies Gujarat
- c. Income Tax Authorities
- d. Official Liquidator

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

4) Petitioner is directed to issue individual notices at least 10 days before date of hearing to equity shareholders, secured creditors and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 4 before this Tribunal.

List the matter on 31.05.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 24th day of April, 2017.